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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.No.1028/99

Date of Order: 14-7-1999

Between:

N.Maheshwar Rao

... Applicant

Vs

1. Engineer-in-Chief,
Army Headquarters,
Kashmir House, Rajaji Marg,
DHQ PO, New Delhi-110 011.

2. Garrison Engineer(I)R&D,
Chandrayangutta, Kesavagiri post,
Hyderabad - 500 005.

3. Garrison Engineer N/W,
Karanja, Mumbai, Maharashtra. ... Respondents

Counsel for the Applicant - Mr.G.Vidya Sagar, Advocate

Counsel for the Respondents- Mr.V.Rajeshwar Rao, Addl.CGSC

CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN.)

...

Order

1. Heard Mr.G.Vidya Sagar, learned counsel for the Applicant and Mr.V.Rajeshwar Rao, learned standing counsel for the Respondents.

2. The Applicant, who has been posted from Hyderabad to Karanja in Maharashtra under Respondent No.3 submits that he suffers from serious cardiac ailments, and has already undergone an Open Heart Surgery which necessitated further surgical attention subsequently. It is also stated

...contd..2

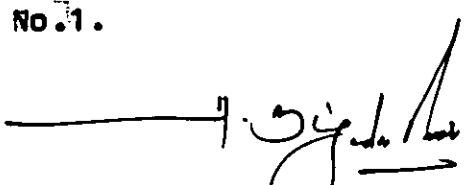
that he is a hypertensive and that his general state of health is poor. Besides, his wife is also stated to be chronically sick.

It is seen that the Applicant has submitted a representation to Respondent No.1 on 24.6.1999 (Annexure A-3). According to the Applicant the said representation has not elicited any response yet.

3. It becomes necessary, therefore, to direct Respondent No.1 to have the representation examined in the light of the facts and difficulties expressed therein and take a suitable decision in the matter. It would be hardly necessary to add that such sympathetic consideration as may be feasible or called for in the circumstances of the case may be given to his request.

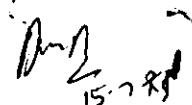
4. If the Applicant has not been relieved so far from his present post under Respondent No.2, he shall not be relieved until a decision is received from Respondent No.1.

Thus the OA is disposed of at the admission stage. A copy of the OA shall also be forwarded alongwith the order copy to Respondent No.1.


(H. RAJENDRA PRASAD)
Member (Admn)

Dated: 14th July, 1999
(Dictated in the open court)

'SA'


15.7.99

Rec'd today

1st AND 2nd COURT.

COPY TO:-

1. HDHND

2. HHRP M (A)

3. HOSJA M (J)

4. D.R. (A)

5. SPARE

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR.
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMIN)

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
MEMBER (JUDL)

ORDER: Date. 14.7.99

ORDER / JUDGMENT

MA./RA./CP.NO

IN

DA.NO. 1028/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED..

ALLOWED.

(8 copies)

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

Along with OA copy
to R-1

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

20 JUL 1999

हैदराबाद आयर्वीट
HYDERABAD BENCH